

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT - II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 18-06-2024 AT 10.30 A.M. THROUGH PHYSICAL HEARING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1458(CHE)2023
PETITION NUMBER : CP(IB)/252(CHE)2022
**NAME OF THE PETITIONER : M.Suresh Kumar (IRP) of
M/s. Sri Lakshmi Saraswathi Spintex Ltd**
**NAME OF THE RESPONDENT(S) : Aditya Praveen Sarath Chander
& 2 others**
**UNDER SECTION : Sec 19(2) r/w Sec 70(1) of IBC, 2016
r/w Rule 11 of NCLT rules, 2016**

1. *A. Aditya Praveen Sarath Chander* *As Applicant* *[Signature]*
SPRINT *M. Suresh Kumar as Respondent*

2. *AVINASH KRISHNAN KAVI* *Counsel for R, to* *[Signature]*
with *L3*
Ms. ADITYA PRAVEEN, *} in person* *[Signature]*
NAVEEN CHANDRAN *[Signature]*

[Signature] *[Signature]*

2. IA(IBC)/1458(CHE)/2023 IN CP(IB)/252(CHE)/2022

ORDER

Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant. Ld. Counsel Mr. Avinash Krishnan Ravi for the Respondent. Suspended Director is in person.

Suspended Director submitted a personal affidavit stating that he is not in possession of any other documents and all the documents in his possessions have been handed over. In spite of specific directions, statutory auditor is not present today and the **Statutory Auditor is directed to be present during the next hearing failing which warrant will be issued to enforce his attendance.**

Liquidator stated that he has already sold the machinery and the exercise of auction for land and building is in progress. The Liquidator is directed to complete this exercise expeditiously.

List the Application for hearing on **11.07.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)